

(P)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW

O.A. NO. 132/90(L)

Date of Decision 24.5.1990

Jai Mangal Prasad ..... Applicant.

Versus

Union of India, through the ..... Respondents.  
Secretary, Department of  
posts and Telegraphs, and  
others

PRESENT:

Shri. K.N. Tewari, learned counsel for the applicant

Shri. D. Chandra, learned counsel for the respondent

CORAM:

Hon. Mr. B.C. Mathur, V.C.

Hon. Mr. D.K. Agrawal, J.M.

(Judgement of the Bench delivered by Hon. D.K. Agrawal)  
JUDL. MEMBER.

This application has been filed aggrieved with the order of rejection of LTC claim. The order of rejection was passed on 12.7.1985. The appeal against the order dated 12.7.1985 was also rejected by the appellate authorities by order dated 7.8.1986. The present application was filed on 17.4.1990, therefore, the application is clearly bared by time.

2. The learned counsel for the applicant urged that the limitation should have reckoned w.e.f. 16.12.1988. The reason given out is that the <sup>an</sup> appeal over appeal was preferred. We fail to find out any provision under which the <sup>an</sup> appeal over appeal could have been preferred. In any event the present application is beyond one year from the date of order passed on second so called appeal on 16.12.1988. Therefore, we do not find any justification for condoning the delay in this case. The application is therefore rejected as time bared without any order as to costs.

*D.K. Agrawal*  
JUDL. MEMBER.

*B.C. Mathur*  
24.5.91  
VICE CHAIRMAN.